

**Central Administrative Tribunal
Principal Bench**

**CP No.683/2018 in
OA No.2953/2018**

New Delhi this the 11th day of March, 2019

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sandeep Singh,
C/o Gajendra Singh,
R/o A-99, Surya Nagar,
PO Chander Nagar,
Ghaziabad, UP-201011

- Applicant

(By Advocate: Ms. Bhawna Massey)

Versus

Ashim Khurana, Chairman,
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003

- Respondent

(By Advocate: Mr. U. Srivastava)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up, both the parties are present.

2. Counsel for the respondent shows us a copy of the speaking order dated 30.11.2018 which has been passed in compliance with the CAT order dated 07.08.2018 in OA No.2953/2018 in which a direction had been given to the respondent to pass a reasoned and speaking order on the representation of the applicant. The said speaking order has been filed and is available before us.

3. In view of the above, we find substantial compliance with the order of this Tribunal. Hence, notice is discharged and the CP is closed.

4. However, liberty is given to the applicant to challenge the order now passed by the respondents, if so advised, in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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